FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR ADHAR PROJECT MANAGEMENT & CONSULTANCY PRIVATE LIMITED OPERATING IN INFRASTRUCTURE CONSULTING AND PROJECT MANAGEMENT INDUSTRY AT MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ ~~LLP No.~~	**ADHAR PROJECT MANAGEMENT & CONSULTANCY PRIVATE LIMITED** **CIN:** U74140MH2008PTC183430 **PAN:** AAHCA1962F
2.	Address of the registered office	**Regd. Office:** Shop 16, Floor-1, Plot-8, Khatau Building, Alkesh Dinesh Modi Road, Bombay Stock Exchange, Fort, Mumbai, Maharashtra, India - 400001
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2023-24.
5.	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year	No sale of main products/services was made as per the last available financial Statement of FY 2023-24.
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.adharproject@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.adharproject@npvinsolvency.in
10.	Last date for receipt of expression of interest	01-12-2025
11.	Date of issue of provisional list of prospective resolution applicants	11-12-2025

12.	Last date for submission of objections to provisional list	16-12-2025
13.	Date of issue of final list of prospective resolution applicants	26-12-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31-12-2025
15.	Last date for submission of resolution plans	30-01-2026
16.	Process email id to submit Expression of Interest	cirp.adharproject@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	No information available

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – Mr. Janak Jagjivan Shah
Resolution Professional
Adhar Project Management & Consultancy Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2025
Email for Correspondence - cirp.adharproject@npvinsolvency.in

Date: November 16, 2025
Place: Ahmedabad

PUBLIC NOTICE : TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that the following share certificate of **KOTAK MAHINDRA BANK LIMITED**, Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai 400051 Maharashtra, registered in the name of **Kashiram Dudharejia and Shushila Dudharejia** and was sent to **Kashiram Dudharejia and Shushila Dudharejia** has not been in the possession of the shareholder.

The following share certificates have been lost, misplaced, and stolen not found.

Names of shareholder/s	Folio Number	Certificate No	No. of shares of FV 10/-	Distinctive No. FROM	Distinctive No. TO
Kashiram Dudharejia and Shushila Dudharejia	KMF 802671	181121	100	18077001	18077100
		298230	100	29689620	29689719
		508053	600	230337258	230337857

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate. Any person who has any claim in respect of the said share certificate should lodge such complaint with the Company or its Registrar and transfer agents KFin Technologies Limited (Unit: KOTAK MAHINDRA BANK LIMITED) Selenium, Tower B, Plot No.31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad 500 032, Telangana within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue a Duplicate Share Certificate.

Place: Mumbai
Date: 16.11.2025

Kashiram Hariram Dudharejia
Sushila Kashiram Dudharejia

VELOX SHIPPING AND LOGISTICS LIMITED

(FORMERLY VELOX INDUSTRIES LIMITED)

Regd. Office: 902 Filix Commercial Complex, opp Asian Paints L.B.S. Marg, Bhandup Mumbai 400078 Maharashtra, India
Ph.: +91 22625660, 9082267347 Email: veloxindustriesltd@gmail.com
CIN: L52242MH1983PLC029364

EXTRACT OF FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2025

(Rs. In Lakhs)

Sr. No.	Particulars	Quarter Ended (Unaudited)			Half Year Ended (Unaudited)		Year ended (Audited)
		Sept 30, 2025	June 30, 2025	Sept 30, 2024	Sept 30, 2025	Sept 30, 2024	March 31, 2025
1	Total Income from Operations (net)	0	0	0	0	0	25
2	Net Profit/ (Loss) for the period (before Tax, Exceptional and/ or extra-ordinary items)	36.95	5.27	6.88	42.22	10.59	55.15
3	Net Profit/ (Loss) for the period before Tax (after Exceptional and/ or extra-ordinary items)	36.95	5.27	6.88	42.22	10.59	55.15
4	Net Profit for the period after tax (after Exceptional and/ or extra-ordinary items)	33.07	3.90	4.76	36.97	7.47	43.94
5	Total Comprehensive income for the period (after Tax)	33.07	3.90	4.76	36.97	7.47	43.94
6	Equity Share Capital	797.40	797.40	797.40	797.40	797.40	797.40
7	Face Value of Equity Share Capital	10	10	10	10	10	10
8	Earnings Per Share (Basic and Diluted)	0.41	0.05	0.06	0.46	0.09	0.55

1. The above unaudited financial results for the quarter and half year ended September 30, 2025 have been reviewed by the audit committee and approved by the Board of directors at the meeting held on November 14, 2025.
2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the Quarterly Financial Results is available on the Stock Exchange website i.e. www.bseindia.com and Company website i.e. www.veloxindustriesltd.in
3. The financial results for the quarter and half year ended September 30, 2025 have been reviewed by the Statutory Auditors as required under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended.
4. The financial results have been prepared in accordance with the Companies (Indian Accounting Standard) Rules, 2015 as amended (Ind AS) prescribed under section 133 of the Companies Act, 2013 and other recognized accounting practices and policies to the extent applicable.
5. Comparative financial information of the previous quarter have been regrouped/ rearranged wherever considered necessary to correspond to the figures of current quarter.

For VELOX SHIPPING AND LOGISTICS LIMITED
(Formerly Known as Velox Industries Limited)
Sd/-
DEBASHIS MUKHERJEE
CHAIRMAN & MANAGING DIRECTOR
DIN: 005377

Date: 15/11/2025
Place: Mumbai

MT Educare Limited

CIN : L80903MH2006PLC163888
Regd Office :- 220, "FLYING COLORS", Pandit Dindayal Upadhyay Marg, L.B.S. Cross Marg, Mulund (west), Mumbai 400 080
Website: www.mteducare.com ; **email:** info@mteducare.com ; **Tel :** 91-22-25937700

STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30 SEPTEMBER 2025

PARTICULARS	Standalone				Consolidated			
	Quarter ended 30 September 2025	Quarter ended 30 June 2025	Quarter ended 30 September 2024	Year ended 31 March 2025	Quarter ended 30 September 2025	Quarter ended 30 June 2025	Quarter ended 30 September 2024	Year ended 31 March 2025
	Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Audited
Total Revenue	351.01	438.76	630.20	2,545.91	1,328.22	751.80	1,209.13	5,563.04
Net Profit before Tax	-237.64	-173.19	-619.91	1,529.51	171.19	-496.14	-902.18	-1,997.46
Net Profit after Tax	-261.45	-190.35	-586.48	821.02	148.34	-511.89	-908.52	-3,099.36
Other Comprehensive Income	-	-	-0.16	-25.42	-	-	-0.26	-22.16
Total Comprehensive Income for the period (after tax)	-261.45	-190.35	-586.64	795.60	148.34	-511.89	-908.78	-3,121.54
Paid up Equity Share Capital (face value Rs.10 per share)	7,222.81	7,222.81	7,222.81	7,222.81	7,222.81	7,222.81	7,222.81	7,222.81
Earnings per Share - Basic (₹)	-0.36	-0.26	-0.81	1.14	0.21	-0.71	-1.26	-4.29
Earnings per Share - Diluted (₹)	-0.36	-0.26	-0.81	1.14	0.21	-0.71	-1.26	-4.29

Notes:

1. The above results have been reviewed by the Audit Committee and taken on record by the Board of Directors at their meeting held on 14 November 2025
2. The above is an extract of the detailed format of unaudited Financial Results filed by the Company with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 . The full format of the audited Financial Results are available on the Stock Exchanges websites (**www.bseindia.com** and **www.nseindia.com**) and also on the Company's website (**www.mteducare.com**). The Result can also be accesed by QR Code given below:

For MT Educare Limited (In CIRP)
Sd/-
(Arihant Nenawati)
Resolution Professional
IP Reg. No: IBBI/IPA-001/IP-P00456/2017-2018/10799
Email ID: mteducare.cirp@gmail.com

Date: 14 November 2025

YOGI INFRA PROJECTS LIMITED

(formerly Yogi Sung-Won (India) Limited)
Registered Office : T-92, Commercial Entry-4, Moongipa Arcade, D N Nagar, Andheri (West), Mumbai - 400 053
CIN : L32201MH1993PLC392082
TEL 022-50022200 FAX 022-26358291 E MAIL - complianceofficeryogi@gmail.com

Statement of unaudited standalone financial results of the Company

(Rs. In Lakhs)

PARTICULARS	Quarter Ended 30-Sep-25 (Unaudited)	Quarter Ended 30-Jun-25 (Unaudited)	Year ended 31-Mar-25 (Audited)
Total Income from Operations (Net)	6.30	6.30	26.06
Net Profit/(Loss) from ordinary activities after tax	(1.46)	(5.34)	(7.34)
Net Profit/(Loss) for the period after tax (after extra ordinary items)	(1.46)	(5.34)	5.57
Total Comprehensive Income for the period after tax	(1.46)	(5.34)	5.57
(Comprising Profit/(Loss) for the period after tax and other	(1.46)	(5.34)	5.57
Comprehensive Income after Tax	(1.46)	(5.34)	5.57
Equity Share Capital	1,684.58	1,684.58	1,684.58
Reserve excluding Revaluation Reserve as per Balance Sheet of Previous accounting year	(231.57)	(230.11)	(224.76)
Earning Per Share of Rs. 10/- each			
(a) Basic and diluted EPS before Extraordinary items	(0.01)	0.01	0.03
(b) Basic and diluted EPS after Extraordinary items	(0.01)	0.01	0.03

Note:

1. The above is an extract of the detailed format of quarterly financial results filed with the stock exchange under regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) regulations, 2015. The full format of the Quarterly financial results are available on the Stock Exchanges Website. www.bseindia.com and Companies website www.yogiinfraprojects.co.in

For and on behalf of the Board of Directors of
Yogi Infra Projects Limited
Sd/-
Sanjay Agarwal
Chairman
DIN: 00462902

Place : Mumbai
Date : 14th November, 2025

GAJANAN SECURITIES SERVICES LIMITED

CIN : L67120WB1994PLC063477
113/1B, C.R. Avenue, Room No. 7C, 7th Floor, Kolkata - 700 073, W.B.
Email : gajanansecuritiesservicesltd@gmail.com

EXTRACT OF STATEMENT OF THE STANDALONE AND CONSOLIDATED RESULT FOR THE QUARTER ENDED 30-09-2025 (₹ in Lakhs)

Sl No.	Particulars	STANDALONE						CONSOLIDATED					
		Quarter Ending 30.09.2025 (Unaudited)	Quarter Ending 30.06.2025 (Unaudited)	Quarter Ending 30.09.2024 (Unaudited)	Six Month Ended 30.09.2025 (Unaudited)	Six Month Ended 30.09.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)	Quarter Ending 30.09.2025 (Unaudited)	Quarter Ending 30.06.2025 (Unaudited)	Quarter Ending 30.09.2024 (Unaudited)	Six Month Ended 30.09.2025 (Unaudited)	Six Month Ended 30.09.2024 (Unaudited)	Year Ended 31.03.2025 (Audited)
1	Total Income from Operations (Net)	5.10	2.91	1.83	8.01	4.76	3.25	53.74	3.65	2.66	57.39	10.74	27.77
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	3.46	(1.98)	0.62	1.48	-1.68	(7.20)	47.66	(1.67)	1.09	45.99	2.91	9.86
3	Net Profit / (Loss) for the period before tax [after Exceptional and/or Extraordinary items]	3.46	(1.98)	0.62	1.48	-1.68	(7.20)	47.66	(1.67)	1.09	45.99	2.91	9.86
4	Net Profit / (Loss) for the period after tax [after Exceptional and/or Extraordinary items]	3.56	(2.74)	0.14	0.81	-2.92	10.50	36.24	(2.43)	0.44	33.82	1.50	23.08
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	3.56	(2.74)	0.14	0.81	-2.92	10.50	36.24	(2.43)	0.44	33.82	1.50	23.08
6	Equity Share Capital	310.20	310.20	310.20	310.20	310.20	310.20	310.20	310.20	310.20	310.20	310.20	310.20
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance sheet of the previous year						(26.40)						11988.31
8	Earnings per share (of ₹10/- each) (for continuing and discontinued operations)												
	(a) Basic	0.11	(0.09)	0.00	0.03	(0.09)	0.34	1.17	(0.08)	0.01	1.09	0.05	0.74
	(b) Diluted	0.11	(0.09)	0.00	0.03	(0.09)	0.34	1.17	(0.08)	0.01	1.09	0.05	0.74

Notes :

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the website of Stock Exchange at www.bseindia.com and also on the Company's website at www.gajanansec.com.
2. The previous period figures have been regrouped / rearranged wherever considered necessary.
3. The above result were approved and taken on record by Audit Committee and Board of Directors at their meeting held on 14th November, 2025. The Statutory Auditors have carried out a Limited Review of the above results.
4. There were no exceptional items during the Quarter Ended 30th September, 2025.

By the Order of the Board
For **Gajanan Securities Services Ltd.**
Sd/-
Vinay Kumar Agarwal
Managing Director
DIN: 00646116

Place : Kolkata
Dated : 14.11.2025

LASA SUPERGENERICS LIMITED

CIN: L24233MH2016PLC274202
Registered Office : Plot no. C-4/1, MIDC Lote Parshuram Industrial Area, Tal -Khed., Ratnagiri, Khed : 415722, Maharashtra.

Statement of Unaudited Financial Results for Quarter ended 30th Sep, 2024.

Statement of Unaudited Financial Results for Quarter ended 30th September, 2025

(Rs in Lakhs)

Particulars	Half Year Ended			Year ended		Year ended
	30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2025 (Unaudited)	30.09.2024 (Unaudited)	31.03.2025 (Audited)
1. INCOME						
a. Revenue from Operations	306.11	2,001.18	3,939.49	2,307.28	7,023.04	14,244.81
b. Other Income	0.71	13.42	194.71	14.13	195.18	501.23
Total Income	306.82	2,014.60	4,134.20	2,321.41	7,218.22	14,746.04
2. Expenses						
a. Cost of Materials consumed	433.00	1,366.38	3,027.74	1,799.38	5,058.15	10,809.56
b. Cost of Traded Goods	-	-	-	-	-	-
c. Change in Inventories of Finished Goods, Work-in-Progress	120.18	202.62	100.12	322.79	276.59	(190.82)
d. Employee benefits expenses	78.27	117.71	159.15	195.98	320.79	610.79
e. Finance costs (Bank Charges)	11.95	2.60	124.11	14.56	211.26	269.24
f. Depreciation & amortizations expenses	157.02	156.96	281.10	313.98	560.45	1,229.98
g. Other Expenses	74.47	364.71	573.29	439.18	1,108.59	2,388.68
Total Expenses (a to g)	874.89	2,210.98	4,265.51	3,085.87	7,535.84	15,117.43
Exceptional Items	-	2,057.47	-	2,057.47	-	1,566.91
3. Profit / (Loss) before tax (1-2)	(568.08)	(2,253.86)	(131.31)	(2,821.93)	(317.62)	(1,938.31)
4. Tax expense Current Tax Deferred Tax Short / Excess income tax provision for earlier years	57.13	(141.94)	191.54	(84.82)	278.39	(462.58)
5. Net Profit / (Loss) after tax (3-4)	(625.20)	(2,111.92)	(322.85)	(2,737.12)	(596.01)	(1,475.73)
6. Other Comprehensive Income Items that will not be reclassified into Profit or Loss - Remeasurement of Defined Benefit Plans (Net of tax)						4.42
7. Total Comprehensive Income for the year (after tax) (5+6)	(625.20)	(2,111.92)	(322.85)	(2,737.12)	(596.01)	(1,471.31)
8. Paid-up Equity Share Capital (Face Value of Re. 10 /- each)	5,010.12	5,010.12	5,010.12	5,010.12	5,010.12	5,010.12
9. Other Equity excluding Revaluation reserve as per Balance Sheet						
10. Earnings per Equity Share (of Rs. 10/- each)						
(a) Basic	(1.25)	(4.22)	(0.64)	(5.26)	(1.19)	(2.95)
(b) Diluted	(1.25)	(4.22)	(0.64)	(5.26)	(1.19)	(2.95)

Notes :

1) The Above Financial Results were reviewed by the audit committee of the board on 14th November 2025 and approved by the Board of Directors of the company at their meeting held on same date. The Statutory auditors have expressed on unmodified opinion. The auditors report has been filed with stock exchange and is available on the company's website. The Financial results have been prepared in accoradance with Ind AS notified under the Companies (Accounting Standards) Rule, 2015.
2) Exceptional items - Fire Incident (Uninsured Loss)
During the reporting period, on 18th May 2025, a fire occurred at the Company's factory located at Lote Parshuram Industrial area (our Mother Unit located at Plot No. C-4) in Ratnagiri, Maharashtra, resulting in significant damage to inventories, property, plant and equipment, office area and disruption of operations. This unit was central to our primary production activities, and as a result of the damage caused by the fire, all production processes have come to a halt.
The other owned/ leased units of the Company were dependent on the output from the C-4 unit for further processing and production. In the absence of operations at the Mother Unit, activities at all subsequent units have also ceased. The Company has duly intimated the stock exchanges, the Factory Inspector, and the Office of the Labor Commissioner regarding the suspension of operations. The affected assets were not covered by insurance. As a result of this substantial loss has been recognised as exceptional items:
a) Inventories
b) Property, plan & Equipment (provisional)
c) Other expenses
3) Going concern : The management expressed its inability to commence manufacturing activities in it's facilities which is attributable to a range of challenges, including pending statutory clearances and certain operational constraints. They are actively exploring alternative options to enter into contract manufacturing arrangements and/or leasing the facility, subject to receipt of necessary regulatory approvals and consents.
The Company is evaluating its recovery and rebuilding strategy, including potential funding arrangements to restore operations.
4) The bank balance confirmation of bank accounts having book balance of Rupees 7.99 Lacs as on 30-09-2025 & Fixed deposits confirmation of book balance of Rupees 31.46 Lacs as on 30-09-2025 could not be obtained as these accounts and fixed deposits are in dormant status.
5) As the goods were destroyed before transfer of risk or ownership, the transaction is governed by the doctrine of force majeure / supervening impossibility under Section 56 of the Indian Contract Act, 1872. Accordingly, revenue recognition in respect of the said invoice stands suspended pending determination of insurance and legal outcomes. The advance received from the said customer has been retained in the books as a continuing liability under "Other Current Liabilities – Force Majeure Suspense", to be adjusted upon final settlement of the insurance claim and mutual closure with the customer. For abundant clarity, this amount does not represent a debt due or payable as at the reporting date; its treatment remains contingent on future adjudication.
6) The Company has single business segment i.e. Active Pharmaceutical Ingredients (API), therefore, in the context of Ind As 108, disclosure of segment information is not applicable.
7) Figures of previous period have been re-grouped / reclassified wherever necessary, to confirm to this period's classification.

For Lasa Supergenerics Limited
Omkar Herlekar
Sd/-
Chairman & Managing Director
(DIN No. 01587154)

Place : Mumbai
Date : 14th November,2025

PUBLIC NOTICE

As per the instructions given by my client, NOTICE is hereby given to the public at large that the 'Owners' of the property more particularly described in the "Schedule" written hereunder are in possession of the said land and have agreed to sell the said land to my client and assures to my client that the said property is free from all encumbrances such as charge, lien, lease, gift, agreement, sale deed, power of attorney or any other claim of whatsoever nature and has a clean and clear marketable title thereof.

All person having or claiming any right, title, claim, demand or estate interest in respect of the said property or to any part thereof by way of sale, exchange, mortgage, lease, lien, charge, maintenance, license, gift, inheritance, share, possession, easement, trust, bequest, possession, assignment or encumbrance of whatsoever nature or otherwise are hereby requested to intimate to the undersigned in writing at the address mentioned below of any such claim accompanied with all necessary and supporting documents within 14 days from the date of publication hereof, failing which it shall be presumed that there are no claims and that claims, if any have been waived off and the undersigned shall proceed to issue a Title Certificate in respect of the same.

SCHEDULE OF THE PROPERTY

ALL that piece and parcel of land or ground being lying and situate at Village Varsoli, within limits of Grampanchayat Varsoli, within limits of Registration District Pune, Sub Registration District Maval,

Sr. No.	Gat No.	Area H-Are	Assessment Rs-Paisa	Name of the Owner
01	112 (Part)	00-50.4	00-54	Mr. Azam Iqbal Khan R/at, Chinchwad, Pune.
02	112 (Part)	00-33.6	00-41	Mr. Mohammad Azam Iqbal Ahmed Khan, R/at Plot No. 345, Sector 24, Pradhikaran, Nigadi, Pune.

Date:

Adv. Prathmesh Ajit Rajput
'Sharda Nivas' Bhangarwadi,
Lonavla Taluka Maval, Dist Pune

TRIO MERCANTILE & TRADING LTD.

613/B, Mangal Aarambh, Near Mc. Donalds, Kora Kendra, Off.S.V. Road, Borivali (W), Mumbai - 400092. Email Id: triomtl@gmail.com Website: www.triomercantile.com
Tel No. 28335999/28335998, CIN : L51909MH2002PLC136975

STATEMENT OF THE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED ON 30th SEPTEMBER 2025

(₹ in Lakhs)

Particulars	Quarter Ended 30.09.2025 Unaudited	Half Year Ended 30.09.2025 Unaudited	Year Ended 31.03.2025 Audited
Total Income from Operations	62.414	122.018	236.898
Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(6.229)	4.038	(5.369)
Net Profit/(Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(6.229)	4.038	(5.369)
Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(3.569)	4.038	(5.433)
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	-	-	-
Equity Share Capital	1358.732	1358.732	1358.732
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)			
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	1027.189
Earning Per Share (of Rs.10/-each)(for continuing and discountinued operations)			
Basic :	(0.006)	0.005	(0.008)
Diluted :	(0.006)	0.005	(0.008)

Note: The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly / Annual Financial Results are available on the website of the Stock Exchange(s) and the listed entity viz www.bseindia.com and www.triomercantile.com.

For Trio Mercantile & Trading Ltd
Sd/-
(Deepak Mehta)
Managing Director
DIN : 00046696

Place : Mumbai
Date : 14th November, 2025

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
ADHAR PROJECT MANAGEMENT & CONSULTANCY PRIVATE LIMITED OPERATING IN INFRASTRUCTURE CONSULTING AND PROJECT MANAGEMENT, INDUSTRY AT MUMBAI
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**ADHAR PROJECT MANAGEMENT & CONSULTANCY PRIVATE LIMITED, CIN:** U74140MH2008PTC183430, **PAN:** AAHCA1962F.
2	Address of the registered office	**Regd. Office:** Shop 16, Floor-1, Plot-8, Khatau Building, Alkesh Dinesh Modi Road, Bombay Stock Exchange, Fort, Mumbai, Maharashtra, India - 400001.
3	URL of website	Not Available
4	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2023-24.
5	Installed capacity of main products/ services	The Corporate Debtor has no installed capacity for its main products/services.
6	Quantity and value of main products/ services sold in last financial year	products/ services sold in last financial year No sale of main products/services was made as per the last available financial Statement of FY 2023-24.
7	Number of employees/workmen	No information available
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at **cirp.adharproject@npvinsolvency.in**
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at **cirp.adharproject@npvinsolvency.in**
10	Last date for receipt of expression of interest	01-12-2025
11	Date of issue of provisional list of prospective resolution applicants	11-12-2025
12	Last date for submission of objections to provisional list	16-12-2025
13	Date of issue of final list of prospective resolution applicants	26-12-2025
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	31-12-2025
15	Last date for submission of resolution plans	30-01-2026
16	Process email id to submit Expression of Interest	**cirp.adharproject@npvinsolvency.in**
17	Details of the corporate debtor's registration status as MSME.	No information available

Sd/-
IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – Mr. Janak Jagjivan Shah
Resolution Professional
Adhar Project Management & Consultancy Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2025
Email for Correspondence - cirp.adharproject@npvinsolvency.in

Date: November 16, 2025
Place: Ahmedabad

BALGOPAL COMMERCIAL LIMITED

CIN: L43299MH1982PLC368610
Flat No. 901, 9th Floor, Crescent Royale, CTS No. 720 / 42-46, Oshiwara Village, Andheri (West), Near VIP Plaza, Off New Link Road, Mumbai – 400053
EXTRACT OF THE STANDALONE & CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & HALF-YEAR ENDED ON 30TH SEPTEMBER, 2025

(Amt in 000')

Particulars	Standalone						Consolidated					
	Quarter ended 30-09-2025	Quarter ended 30-06-2025	Quarter ended 30-09-2024	Half-year Ended 30-09-2025	Half-year Ended 30-09-2024	Year Ended 31-03-2025	Quarter ended 30-09-2025	Quarter ended 30-06-2025	Quarter ended 30-09-2024	Half-year Ended 30-09-2025	Half-year Ended 30-09-2024	Year Ended 31-03-2025
	unaudited	unaudited	unaudited	unaudited	unaudited	audited	unaudited	unaudited	unaudited	unaudited	unaudited	audited
Total income from operations(net)	340.25	23,408.29	82,653.80	23,748.54	130,043.83	87,010.93	2,582.40	23,482.89	82,653.82	26,065.29	130,043.83	87,096.90
Net Profit/ (Loss) for the period (before Tax, Exceptional and Extraordinary items)	(1,790.26)	20,377.29	80,159.20	18,587.03	125,358.23	74,268.53	(726.05)	20,273.93	80,074.27	19,547.88	125,273.30	73,836.93
Net Profit/ (Loss) for the period before Tax (after Exceptional and Extraordinary items)	(1,790.26)	20,377.29	80,159.20	18,587.03	125,358.23	74,268.53	(726.05)	20,273.93	80,074.27	19,547.88	125,273.30	73,836.93
Net Profit/ (Loss) for the period after Tax (after Exceptional and Extraordinary items)	(1,623.69)	16,766.01	71,029.70	15,142.32	109,809.05	63,371.19	(858.68)	16,662.65	70,944.78	15,803.97	109,724.13	62,939.60
Total Comprehensive Income for the period (Comprising Profit/(loss) for the period after tax and other Comprehensive Income (after tax)	(1,623.69)	16,766.01	71,029.70	15,142.32	109,809.05	63,371.19	(858.68)	16,662.65	70,944.78	15,803.97	109,724.13	62,939.60
Equity Share Capital (Face value Rs 10)	190,100.00	190,100.00	165,100.00	190,100.00	165,100.00	190,100.00	190,100.00	190,100.00	165,100.00	190,100.00	165,100.00	190,100.00
Reserves (excluding Revaluation Reserve as shown in the balance sheet of previous year)	-	-	-	-	-	376,534.85	-	-	-	-	-	375,889.88
Earning Per Share in Rs (of Rs. 10/-each) (for continuing and discontinued operations) (not annualised for quarter ended)												
Basic	(0.09)	0.88	4.30	0.80	6.65	3.73	(0.05)	0.88	4.30	0.83	6.65	3.70
Diluted	(0.07)	0.71	4.30	0.64	6.65	3.55	(0.04)	0.71	4.30	0.67	6.65	3.52

Note:

1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI(Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Company's website www.bcommercial.org and on the website of BSE. Results can also be accessed by scanning the qr code below:
2. The above results have been reviewed by the audit committee and thereafter were approved and taken on record by the Board of Directors at its meeting held on 14th November, 2025.

FOR **BALGOPAL COMMERCIAL LIMITED**
sd/-
Vijay Laltaprasad Yadav
Managing Director
DIN 02904370

Place: Mumbai
Date: 14/11/2025

सुख शांती समाधान

खंडोबा नवरात्रीची पूजा अशी करा...

आपल्या कुटुंबाच्या सुरक्षेसाठी कुलदैवतेची कृपा असणे गरजेचे आहे. कुलधर्म, कुलाचार हा केला पाहिजे. खंडोबा हे भगवान शंकराचे रुप आहे. यावर्षी खंडोबाचे नवरात्र २१ नोव्हेंबर ते २६ नोव्हेंबर दरम्यान आहे. या नवरात्रीत खंडोबाचे मंत्र, ग्रंथ वाचन आणि पूजा नक्की करा. जर तुम्हाला खंडोबाची घटस्थापना करायची असेल तर पुढीलप्रमाणे करावी.

२१ नोव्हेंबरला सकाळी लवकर उठून स्नान झाल्यानंतर देवघर स्वच्छ करावे. देवघरातील सर्व देवांना स्नान अभिषेक करून पूजा करावी. त्यानंतर देवघराजवळची जागा स्वच्छ करावी. ज्या ठिकाणी तुम्हाला घटस्थापना करायची आहे. त्या ठिकाणी गोमूत्र शिंपडून घ्यावे. एक चौरंग घ्यावा. त्यावर पिवळे वस्त्र घालावे. तुमच्याकडे खंडोबाचा फोटो असेल तर तो नक्की ठेवा किंवा खंडोबाचा टाक ठेवा. चौरंगाभोवती रांगोळी काढावी. घटस्थापनेची सुरुवात दीपपूजने करा. शुद्ध तुपाचा दिवा लावायचा. दीपपूजन झाल्यानंतर आचमन करायचे. उजव्या हातात थोडे पाणी घ्या, एखाद फुलं, हळद, कुंकू, अक्षदा आणि आता मनोमन खंडोबाचे स्मरण करून कुलदेवीला संपूर्ण कुटुंबासाठी संकल्प करावा. भगवान विष्णूच्या २४ नावाचे उच्चार करा. आता विघ्नहर्ता गणरायाची पूजा करावी. त्यासाठी बाप्पाची मूर्ती किंवा सुपारी घ्या. आता घटस्थापना करून कलशाची पूजा करावी. त्यानंतर तुमच्या देवघरातील खंडोबाचे टाक घ्यावे. ताम्हणामध्ये त्याचा अभिषेक करून चौरंगावर विड्याच्या पानावर स्वस्तिक काढून त्यावर टाकाला ठेवावे. खंडोबा महाराजांना हळद अतिशय प्रिय आहे.

त्यामुळे भंडारा नक्की वाहवा. पूजा झाल्यावर पहिल्या दिवशी घटावर विड्याच्या पानाची माळ बांधावी.

खंडोबा मंत्र - ॐ श्री खंडेराया मार्तंड भैरवाय नमः।

कार्तिक अमावास्येला हे करा...

कार्तिक अमावास्या या शुभ तिथीला लक्ष्मी-गणेशाची पूजा केल्याने सुख, समृद्धी आणि ऐश्वर्य प्राप्त होते. असे मानले जाते की, या दिवशी ग्रहांच्या विशेष मंत्रांचा जप केल्याने सूर्य, चंद्र, मंगळ, बुध, गुरू, शनि, राहू आणि केतू यांचे वाईट प्रभाव शांत होतात. यामुळे मनाला शांती, सकारात्मक ऊर्जा, आत्मविश्वास आणि स्थिरता येते. ही अमावास्या देव दिवाळी म्हणून साजरी केली जाते. कार्तिक अमावास्या तर पितरांना समर्पित मानली जाते. धार्मिक मान्यतेनुसार पिंपळाच्या झाडात पितरांचा वास असतो. त्यामुळे अमावास्येच्या दिवशी या झाडाखाली दिवादेखील लावावा. त्यामुळे पितरांच्या आत्म्याला शांती मिळते, असे म्हणतात. काळे तीळ दान केल्याने पितरांच्या आत्म्याला शांती मिळते. तसेच गरजूंना अन्नदान करावे, वस्त्रदान केल्यानेही भरपूर पुण्य मिळते.

आणि गायीला चारा दिल्याने पितर प्रसन्न होतात, असे म्हणतात. अमावास्येला पितरांना श्रद्धांजली वाहण्यासाठी विशेष महत्त्व आहे. गरजू व्यक्तींना आवश्यक वस्तू दान करताना पूर्वजांचे नामस्मरण करण्याचा सल्ला दिला जातो.

अमावास्येच्या दिवशी महादेवाच्या मंदिरात जाऊन पूजा केल्याने पितरांच्या आत्म्याला शांती मिळते आणि त्यांच्या आशीर्वादाने आपल्या आयुष्यात सुख, समृद्धी नांदते अशी मान्यता आहे. पित्रिकेतील पितृदोष अमावास्येला केलेल्या उपायांमुळे दूर होतात असे म्हटले जाते. पितृदोष दूर झाल्यानंतर घरात सुख, समृद्धीचे वातावरण नांदू शकते. तसेच आयुष्यात भरभराट होऊ शकते.

पितरांचा आशीर्वाद मिळावा यासाठी कार्तिक अमावास्येच्या दिवशी अन्नदान करणे गरजेचे आहे. या दिवशी स्नान आणि तर्पणच्या नंतर कच्चे तांदूळ, डाळ, गहू यांसारख्या वस्तू दान केल्या जातात. यासाठी घरात सात्विक भोजन करा. कार्तिक अमावास्येच्या दिवशी पितरांच्या नावाने दीप दान करा. एक गोष्ट लक्षात घ्या की, दीप दान करताना सूर्यास्ताआधी करा. त्यानंतर मातीच्या दिव्यात रात्री तेल घालून तो दिवा तेवत ठेवा. दिव्याचे तोंड दक्षिण दिशेला ठेवा.

टीप- या लेखात सांगितलेले उपाय, सल्ले हे केवळ धार्मिक श्रद्धांवर आधारित असून दै. 'नवाकाळ' त्याचे समर्थन करत नाही.

खारघर पुलावरून कार खाडीत कोसळली! चालकाचा मृत्यू

नवी मुंबई- सायन-पनवेल महामार्गावरील खारघर टोलजवळील कासाडी नदी पुलावर काल मध्यरात्री भीषण अपघात झाला. पुलावर कारचा ताबा सुटल्याने वाहनाने पुलाचे रेलिंग तोडले आणि ती थेट सुमारे २५ फूट खोल खाडीत कोसळली. या दुर्घटनेत चालकाचा जागीच मृत्यू झाला. अपघातानंतर माहिती मिळताच पोलिस पथक तसेच अग्निशमन दलाने घटनास्थळी जाऊन कार बाहेर काढली.

कामाठीपुरा पुनर्विकास प्रकल्पाला सरकारची मंजुरी

■ मुंबई

कामाठीपुरा पुनर्विकास प्रकल्पाला अखेर राज्य सरकारच्या उच्चस्तरीय समितीने मंजुरी दिली आहे. स्थानिक आमदार अमिन पटेल यांनी ही माहिती दिली. दक्षिण मुंबईत ३४ एकर क्षेत्रफळावर कामाठीपुरा वसलेला आहे. हा पुनर्विकास प्रकल्प पुण्यातील एटीके कन्स्ट्रक्शन्स ही कंपनी करणार आहे. या प्रकल्पात प्रत्येक भाडेकरूला ५०० चौरस फुटाची (२ बीएचके) सदनिका दिली जाणार आहे. जमीन मालकांना प्रत्येक ५० चौरस मीटर जागेच्या मोबदल्यात ५०० चौरस फुटाची एक सदनिका दिली जाणार आहे. प्रकल्पामध्ये भाडेकरूंसाठी ५७ मजली तर विक्रिसाठीच्या ७८ मजली इमारती बांधण्यात येणार आहेत.

पराभवानंतर राहुल गांधी खरगेंच्या निवासस्थानी

■ नवी दिल्ली

बिहार विधानसभा निवडणुकीचे काल निकाल जाहीर झाल्यानंतर आज लोकसभेतील विरोधी पक्षनेते राहुल गांधी काँग्रेस अध्यक्ष मल्लिकार्जुन खरगे यांच्या निवासस्थानी त्यांच्या भेटीसाठी दाखल झाले. यावेळी झालेल्या आढावा बैठकीत के. सी. वेणुगोपाल आणि अजय माकन यांच्यासह पक्षातील वरिष्ठ नेते उपस्थित होते. या बैठकीत संघटनात्मक पातळीवरील त्रुटी, प्रचारातील कमतरता आणि स्थानिक पातळीवरील समन्वयाच्या समस्यांवर चर्चा झाली. पराभवाची कारणे ओळखण्यासाठी पक्षाने दोन आठवड्यांत ठोस पुरावे आणि अहवाल सादर करण्याच्या सूचना दिल्या आहेत.

पुणे जमीन गैरव्यवहार प्रकरणी कारवाई करा वडेट्टीवारांची मागणी

■ नागपूर

पुणे मुंढवा येथील कोट्यवधी रुपयांच्या शासकीय जमिनीचा बेकायदेशीर व्यवहार काही निवडक व्यक्ती आणि शासकीय अधिकाऱ्यांच्या संगनमताने करण्यात आला असून, या प्रकरणी कारवाई करण्याची मागणी काँग्रेस विधिमंडळ नेते विजय वडेट्टीवार यांनी केली आहे. या गैरव्यवहारात सहभागी असलेल्या सर्व अधिकारी व लाभार्थ्यांवर तातडीने फौजदारी गुन्हे दाखल करावेत, या मागणीचे पत्र त्यांनी मुख्यमंत्री फडणवीस यांना लिहिले. या पत्रात त्यांनी म्हटले की, २४ ऑक्टोबर १९७३ रोजी ही जमीन वनस्पती सर्वेक्षण विभागाला वार्षिक १ रुपयांच्या भाड्याने १५ वर्षांसाठी देण्यात आली होती. नंतर ३१ मार्च २०३८ पर्यंत मुदतवाढ वाढवण्यात आली होती.